

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00197/2020**

Chandigarh, this the 02nd March, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Neelam Kumari aged about 39 years wife of Jaswinder Kumar, TGT (Art Education/Drawing Teacher), Kendriya Vidyalaya No. 2, Railway Coach Factory, Hussainpur, District Kapurthala Resident of VPO Ward No. 5, Radha Swami Colony, Dasuya District Hoshiarpur, presently residing at Kendriya Vidyalaya Quarters, Kapurthala.

....Applicant

(BY: MR. S.K. Rattan, ADVOCATE)

Versus

1. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016.
2. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, SCO 72-73, Sector 31-A, Dakshin Marg, Chandigarh – 160030.
3. Sanjeet Kumar Sagar, Principal, Kendriya Vidyalaya No. 3, Patiala Cantt, District Patiala.

... .Respondents**O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. Heard.
2. Considering that the representation dated 06.12.2019 (Annexure A-12) filed by the applicant against entry of adverse remarks in her ACR, has not been decided till date, I dispose of the O.A., in limine, with a direction to



the Competent Authority, amongst the respondents to dispose of the same in accordance with law, by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of the order.

3. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 02.03.2020.

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